

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8142 of 2021

Sandeep Khariya @ Birsa Khariya ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Manoj Kumar Choubey, Advocate

For the State : Mr. S. K. Srivastava, A.P.P.

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Order No. 02

Dated 07<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The prayer for bail of the petitioner was earlier rejected in B.A. No. 3539 of 2020.

It appears that there are two eye witnesses of the occurrence, namely, Puso Devi and Nankaha Khariya. The said witnesses have been examined in course of trial and both have been declared hostile by the prosecution. The aforesaid facts have diluted the nature of allegations levelled against the petitioner.

On consideration of the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-I, Gumla in connection with S.T. No. 304 of 2019 arising out of Gumla P.S. Case No. 168 of 2019 (G.R. No. 581 of 2019).

(RONGON MUKHOPADHYAY,J.)